

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-506**  
IB-623/ND/2022  
IA/884/2023

**IN THE MATTER OF:**

Mrs. Archana Gupta

**.....Applicant**

**Vs.**

Union Bank of India And Ors.

**.....Respondent**

**SECTION**

U/s 94 IBC

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Personal Gua : Yaksh Garg, Adv  
For the RP : Adv. Roshan Kumar

**ORDER**

**IA/884/2023:-**

This is a report filed by the Resolution Professional under Section 99 of the IBC. Ld. Counsel for the Resolution Professional is present. Ld. Counsel for the Personal Guarantor is also present. Ld. Counsel for the Personal Guarantor accepts notice for filing their response on the report filed by the RP. Let notice be issued to the Creditor and notice be issued by all modes and proof of service be filed. Ld. Counsel for the RP should provide a copy of their report to the Personal Guarantor. List this matter on **19.03.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**